

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.208- IA(Plan)/7(AHM) 2024  
In  
C.P.(IB)/181(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jaspat Investments & Consultancy Pvt Ltd  
V/s  
Fermos Engineering Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 7/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Advocate a/w.  
: Ms. Vacha Shah, Advocate  
For the Respondent : Mr. A.V. Nair, Advocate (EPFO)  
: Mr. Ahmad Raja Malik for (ESI)

**ORDER**

**(Hybrid Mode)**

**IA(Plan)/7(AHM) 2024**

Learned Counsel for the respondent (EPFO) filed its reply on 27.05.2024, vide inward diary No. D-4237. Now the ESI has also filed its reply on 07.06.2024, i.e., today, vide inward diary No. D-4462, which is taken on record.

Let rejoinder be filed by the applicant / RP in response to the replies filed by both respondents, within a period of four days, from the date of this order.

Re-list on 12.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**